

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UNSTARRED QUESTION NO: 1625
TO BE ANSWERED ON THE 27th JULY, 2018 / SHRAVANA 05, 1940 (SAKA)

QUESTION
ONE TIME SETTLEMENT

1625: SHRICHANDRAPRAKASH JOSHI:
SHRI RAMDAS C. TADAS:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has any proposal to give a chance for one time Settlement or a monthly payments system to NPA holders;
- (b) if so, the details thereof, with particular reference to State Bank of India;
- (c) whether the banks are being told to coordinate with loan defaulters, specially which are willing to pay it with a little bit concession; and
- (d) if so, the details thereof along with the list of nodal being deputed to handle the NPA issue of banks?

ANSWER

To be answered by
THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a) to (d): In the context of banks' efforts to eliminate or reduce Non-Performing Assets (NPAs) through persuasion by way of compromises or negotiated settlements and to ensure that the compromise settlements are done in a fair and transparent manner and also to recover bank's dues to the maximum extent possible at minimum expense, the Reserve Bank of India (RBI) has advised banks to have, *inter-alia*, a loan recovery policy, prepared and duly vetted by their Board of Directors. As per available record, no instructions regarding change of banks' one-time settlements or a monthly payment system to holders of NPA account, or coordinating with loan defaulters, especially those who are willing to pay it with a little bit of concession, has been issued by the Government.
